

were discussed and an understanding has been reached that with a view to effectively and speedily utilising U.K. aid in the forthcoming years, forward action will be jointly undertaken to identify suitable large projects which could utilise substantial amounts of U.K. project aid economically, so as to produce together with disbursements from other elements of U.K. aid, levels of disbursements, which would be commensurate with the aid U.K. planned to provide in the next 3 or 4 years. The British Minister for Overseas Development has also agreed to consider local cost financing for specific projects in some selected fields, such as family welfare, dry land farming projects, fishery projects, etc. It is also our intention to do forward planning for purchase of certain bulk industrial raw materials and/or intermediates from the United Kingdom to ensure effective and speedy utilisation of British economic assistance.

Medical Officer of Ashoka Hotel, New Delhi

5474. SHRI SATISH AGARWAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Medical Officer of Ashoka Hotel, New Delhi charged an amount of Rs. 4000/- from an Australian lady for plastering her leg when she was staying in that hotel;

(b) whether the Medical officer fleeced many foreign delegates to the Commonwealth Parliamentary Conference by charging heavy consultation fees; and

(c) if so, what action has been taken/or is proposed to be taken to stop this corrupt practice?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) In October 1975, an Australian lady by the name of Mrs. Hazel Wilson who was not staying in Ashoka Hotel, but had gone to the hotel to

see one of the guests, complained to ITDC that the Medical Officer of Ashoka Hotel who had attended upon her after she had fractured her leg in the hotel premises charged her Rs. 4000/- for setting, plastering and X-rays of the leg.

(b) Shri S. L. Shakdhar, then Secretary General, Lok Sabha had also received complaints from some delegates to the Commonwealth Parliamentary Conference (who had been staying in the Ashoka Hotel) that they had been charged heavy consultation fees by the Medical Officer.

(c) On his appointment in February, 1968, apart from pay and usual allowances, the Medical Officer was granted 'Non-practising Allowance' at 50 per cent of his pay. On his representation, he was allowed in June, 1975 to do private practice on the condition that the 'Non-Practising Allowance' would be surrendered and the private practice would be undertaken out side his duty hours. In view of the complaints of over-charging by the Medical Officer, the permission granted to him to do private practice was withdrawn in January, 1977.

The C. B. I. have investigated into complaints against the Medical Officer. Their report is under consideration.

बिस् मन्त्रालय में मैन्युअलों, संहिताओं, नियम पुस्तकों का हिन्दी में प्रकाशन

5475. श्री मोहन लाल विपिन : क्या बिस् तथा राजस्व और बैंकिंग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजभाषा नीति के अनुसार उनके मंत्रालय में मैन्युअलों, संहिताओं, नियम पुस्तकों को हिन्दी में भी प्रकाशित करने का विचार है; और

(ख) यदि हाँ, तो उनमें से कितनी पुस्तिकाएँ हिन्दी में उपलब्ध हैं और शेष पुस्तिकाओं को अब तक हिन्दी में प्रकाशित न करने के क्या कारण हैं?

बिल तथा राजस्व और बैंकिंग मन्त्री (श्री एच०एम० पटेल) : (क) जी, हाँ।

(ख) 38 मनुष्यल, संहिताएँ, नियम और विनियम पुस्तकें पहले से ही हिन्दी में उपलब्ध हैं। 67 और मनुष्यल, प्रादि धनुवाद और छापाई की विभिन्न अवस्थाओं में हैं।

Raid by Income-Tax Authorities on Blood Bank Organisation

5476. SHRI KANWAR LAL GUPTA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Income-tax Authorities conducted raid on Blood Bank Organisation in December, 1976;

(b) whether Blood Bank did not pay any income-tax though it was making profit in lakhs every year;

(c) whether Government and the Delhi Administration have received complaints against the Blood Bank Organisation about the maintenance of bogus accounts and having duplicate books;

(d) whether the Chief Director of the Bank, Dr. Vinod Behari Lal has also not paid the income-tax fully; and

(e) if so, what steps Government have taken against the aforesaid Bank and its Chief Director and the result of raid conducted by the Department?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) No search and seizure operation under section 132 of the Income-tax Act has been conducted in the premises of Blood Bank Organisation, 4, Pusa Road, New Delhi. However, a survey of

the premises of the Blood Bank Organisation was conducted under section 133A of the Act, in December, 1976.

(b) The Blood Bank Organisation has not paid income-tax so far. Action to ascertain the income earned in different years is being taken.

(c) Yes, Sir.

(d) Dr. Vinod Behari Lal did not file returns of income after assessment year 1964-65. In response to Departmental notices, Dr. Lal has filed returns of income after assessment years 1968-69 to 1976-77. The case is under enquiry to determine if any tax is payable by him.

(e) The survey operation under section 133A of the Act conducted in the premises of the Blood Bank Organisation in December, 1976 led to the impounding of certain books of account.

Assessment proceedings for various assessment years in the cases of the Blood Bank Organisation and its Chief Director have been initiated. The cases are under enquiry.

Remittances by Coca-Cola Export Corporation

5477. SHRI R. K. AMIN: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Balance Sheet of Coca Cola Export Corporation for 1975 shows a sum of Rs. 3.76 crores as Head-Office expenses and Rs. 95 lakh on account of profit for remittances;

(b) whether Government propose to ensure that Rs. 4.71 crores due to be remitted is permitted only when exports to the tune required by the 80 per cent formulae is done; and

(c) if not, what Government propose to do with this outstanding amount?